

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2013 (D.NO.7309/2013)

MAHARASHTRA STATE POLLUTION CONTROL ...APPELLANTS
BOARD & ANR.

VERSUS

SHAILESH NAVEKAR & ORS. ...RESPONDENTS

WITH

CIVIL APPEAL NO. _____ OF 2013 (D.NO.12116/2013)

SHAILESH NAVEKAR & ORS. ...APPELLANTS

VERSUS

STATE OF MAHARASHTRA & ORS. ...RESPONDENTS

O R D E R

C.A.NO. _____ OF 2013 (D.NO.7309/2013)

1. We have heard learned counsel for the parties to the *lis*.
2. After hearing learned counsel for the parties to the *lis* and having perused the records of the case, we are of the opinion that the Civil Appeal, being devoid of any merit, deserves to be dismissed and is dismissed accordingly.
3. However, all the contentions raised by the learned counsel qua appellant No. 02 kept open to be agitated in an appropriate proceeding.

Ordered accordingly.

1. Delay in filing the appeal is condoned.
2. We have heard learned counsel for the parties to the *lis*.
3. After hearing learned counsel for the parties to the *lis* and having perused the records of the case, we are of the opinion that the Civil Appeal, being devoid of any merit, deserves to be dismissed and is dismissed accordingly.

Ordered accordingly.

.....J.
(H.L. DATTU)

.....J.
(JAGDISH SINGH KHEHAR)

NEW DELHI;
MAY 10, 2013

JUDGMENT